

OFFICE OF THE DISTRICT & SESSIONS JUDGE
GOMATI JUDICIAL DISTRICT :: UDAIPUR

No.F.11(39)-DJ/G/UDP/2016-17/ 5028-30

Dated, Udaipur
The 20th June, 2017

NOTICE INVITING QUOTATION.

Fresh sealed quotations are invited from the reputed and experienced Service providers/ firms for Comprehensive Annual Maintenance Contract for 2 (two) Nos of 5KVA Diesel Generator sets (DG-sets) installed at Udaipur Court Complex and Amarpur Court Complex for a period of one year as per terms & conditions mentioned herein below:

The details of DG-Sets with specification and terms & conditions for which AMC will be required are as follows:

Terms & Conditions:

1. Description about Generator sets :

1	No. of 5 KVA DG-Set	2 (Two) Nos.
2	Manufacturer of 5 KVA DG-Set	Kirloskar
3	Model of the DG-set	KG5AS
4	Battery	Tata Green

2. Place of installation of 5 KVA DG-SETS :

Sl No.	Name of the Court Complex	DG-SET
1	District & Sessions Judge's Court Complex, Gomati Judicial District, Udaipur	5 KVA DG-SET (make Kirloskar)
2	Sub-Divisional Judicial Magistrate-cum-Civil Judge (Jr. Div)'s Court Complex, Amarpur , Gomati Judicial District	5 KVA DG-SET (make Kirloskar)

3. The contract will be for 01 (one) year from the date of acceptance of the agreement of the contract by the service provider (quotationer) and the agreement will be after observing official procedure and obtaining administrative approval from the concerned authority.
4. Amount as quoted in AMC for each item shall be inclusive of all taxes.
5. No over writing in the figure of quoted rate will be entertained.
6. The quotation-er shall annex the copy of the letter of the company along with the quotation showing that he/she is the authorized AMC service provider.
7. Soon after the problem is reported, the corrective measures shall be taken immediately and not later than 24 hours by the service provider.
8. Service support of service provider shall be during office hours (10.00 am to 04.30 pm) on working days. Service provider shall attend in the location from where complain received and hardware is installed.
9. Minor problem should be rectified within the same day on which it is reported. The reporting will be made through email/fax/over phones in urgent requirement.

10. Normal response time for repair is 24 hours from the actual time of reporting the problem to the Vendor of AMC, failure of which will strictly be followed as per response time table given below:

	Period	Penalty
Response Time	Above 24 hours & below 48 hours	Warning but no penalty
	Above 48 hours & below 96 hours	A penalty of 2% of the contract amount per system
	Above 96 hours	A penalty of 5% of the contract amount per system

11. The Diesel Generator sets will be covered under onsite Comprehensive Annual Maintenance. Replacement of parts and shifting of components will have to be carried out by the service provider.
12. The contract shall be on comprehensive basis inclusive of repair and replacement of spare parts without any extra payment by the Department. All the components of the DG set shall be covered under CAMC and hence will fall under replaceable category.
13. The replacement of any part of the DG set, whenever required, must be carried out by the vendor with new, standard and genuine parts of same specification and warranty. In case where parts are unserviceable and such parts of the equipment need replacement, the bidder shall replace such parts with new ones promptly at their own cost.
14. All repair / replacement and serving of the equipments must be carried out in the premises of the concerned Court Complexes.
15. The bidder shall have to carry out preventive maintenance of DG sets quarterly.
16. No transportation cost regarding any maintenance purpose will be borne by the Office of the undersigned.
17. Taxes (at source) will be deducted as per rules as applicable.
18. Quarterly Payment towards AMC shall be only after obtaining certificate from the System Officer of this office to the effect that service of the service provider during quarter was satisfactory.
19. AMC will be terminated by the office if service given by the service provider is found not satisfactory. The decision taken by the office in this regards shall be final and binding.
20. The quotation should reach this office positively on or before 28.07.2017 at 3.00 p.m. Tenders/ quotations will be opened, if possible on 28.07.2017 at 04.30 p.m. on the same where tenderer or his authorized representative may remain present.
21. The following document should be accompanied with tender : (a) Upto date Trade License (b) Undertaking regarding acceptance of terms and condition.
22. Incomplete tender will be rejected summarily.

23. Any dispute / problem arisen in connection with AMC, the decision of the District & Sessions Judge, Gomati Judicial District, Udaipur shall be final and binding.

24. The undersigned reserves the right to accept or reject the tendered rate without assigning any reason.

25. The successful tenderer shall have to execute an Agreement with the department on certain terms and condition as and when asked for.

26. Details information, if any required, may be obtained from the office during office hours on working days.

MK 20.6.17.

(M. Chakraborty)
Chief Judicial Magistrate
-cum-Civil Judge (Sr. Div),
Gomati Judicial District, Udaipur
(Nodal Officer), eCourts Project

Copy to :

1. The System Officer, O/o the District & Sessions Judge, Gomati Judicial District, Udaipur with a direction to upload the Notice inviting Quotation in the Official website.

2. NOTICE BOARD, O/o the District & Sessions Judge, Gomati Judicial District, Udaipur.

3. NOTICE BOARD, O/o the Sub-Divisional Judicial Magistrate-cum-Civil Judge (Jr. Div), Amarpur, Gomati Judicial District.

MK 20.6.17.

Chief Judicial Magistrate
-cum-Civil Judge (Sr. Div),
Gomati Judicial District, Udaipur
(Nodal Officer), eCourts Project